## HARYANA VIDHAN SABHA

## **Un-Starred Question**

To be asked at a meeting of the Haryana Vidhan Sabha to be held on Friday, the 6<sup>th</sup> September, 2013.

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## **Land Acquired and Released**

## 497. SH. ABHAY SINGH CHAUTALA, M.L.A.: SH. RAM PAL MAJRA, MLA:

Will the Chief Minister be pleased to state :-

- a) the details of total land acquired and released between issuance of notification under section 4 and notification under section 6 and between issuance of notification under section 6 and announcement of award/after award under the Land Acquisition Act, 1894, by different Deptts. and Boards/Corporations of the State Govt. for the period from 1st July 1999 to 28th February 2005 and also during the period from 1st March, 2005 to 31st July, 2013 separately; and
- b) the Details of CLU and LOI issued by Director, Town Country and Planning in respect of land as stated at (a) above, alongwith the names of the persons/firms/institutions etc. to whom CLU and LOI were issued during the period from 1<sup>st</sup> July 1999 to 28<sup>th</sup> February 2005 and from 1<sup>st</sup> March 2005 to 31<sup>st</sup> July 2013, separately?

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Chandigarh: The 29<sup>th</sup> August, 2013 SUMIT KUMAR, Secretary, Haryana Vidhan Sabha